

(b) The steps taken by the Project Authorities to fill up the quotas of ST and SC communities in the Project are given below:—

(i) Specific mention is made in all notifications issued to employment exchanges showing the number of posts reserved for SC/ST candidates.

(ii) Specific relaxations are provided in the job requirements prescribed for giving maximum opportunity to the candidates belonging to SC/ST communities.

(iii) SC/ST candidates sponsored by the employment exchanges are paid travel expenses to enable them to undertake journey to the place of interview.

(iv) Notification of vacancies are also sent, besides the employment exchanges, agencies looking after the welfare and interest of SC and ST. Copies of advertisements, if and when issued to the Press, are also sent to employment exchanges as well as SC/ST agencies in the country.

(v) In departmental tests prescribed to acquire the requisite qualification for higher posts, SC/ST candidates are given relaxation in the prescribed standards.

(c) Total number of casual labourers employed in Bailadila-5 is only 5. No casual labourer is employed in Bailadila-14.

(d) Recruitment and payment of wages to casual labourers is made departmentally.

Foreign exchange earned from Bailadila Iron Ore

6474. SHRI LAXMAN KARMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the foreign exchange earned by his Ministry from the Bailadila Iron Ore annually;

(b) the royalty received by the Madhya Pradesh Government from the above Iron Ore, annually so far;

(c) the money invested for the development of tribals of that locality of the centre and that State out of the revenue received from the Iron Ore; and

(d) if not, the alternative proposals therefor?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The foreign exchange earned from the Bailadila Iron Ore during the last 10 years is as under:—

	(Rs. in crores)
Year	Amount
1970-71	23.77
1971-72	25.72
1972-73	26.93
1973-74	35.10
1974-75	35.47
1975-76	51.26
1976-77	60.81
1977-78	76.59
1978-79	74.01
1979-80	71.29

(b) The royalty received by the Madhya Pradesh Government from the Bailadila Iron Ore Project during the last ten years is as under:—

	(Rs. in lakhs)
Year	Amount
1970-71	49.70
1971-72	60.58
1972-73	76.82
1973-74	81.29
1974-75	77.90
1975-76	99.17
1976-77	104.76
1977-78	130.48
1978-79	206.26
1979-80	211.13

(c) and (d) The information is being collected and will be laid on the Table of the House.

Maintenance of accounts under the Commissioner of Income tax, Delhi

6475. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether a good number of DDOs/IACs functioning under the

Commissioner of Income-tax, Delhi-1 to VI and CIT (Central) have not properly maintained the Accounts/Ledgers in terms of Additional Emoluments (Compulsory Deposit) Act, 1974;

(b) whether the nil bill for the period 1-9-75 to 30-6-76 (Old) have not been prepared and credited in the G.P. Fund accounts of the employees;

(c) whether the interest of the 4th instalment paid in July, 1979 has not been credited in the GP Fund Accounts of the employees;

(d) whether the Ist, IInd instalments of Additional D.A. have not been credited so far and statements of deductions from Old and New accounts have not been given to the employees of the Delhi Income-tax Department; and

(e) if so, what are the reasons and as to when the bills will be submitted and credited in the GP Fund accounts of the employees?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) By and large, the individual ledger accounts in terms of the Additional Emoluments (Compulsory Deposit) Act, 1974, are being maintained. Every effort is being made to update the accounts. Repayment in respect of old account for all the four instalments have been made to all the officials/officers. Steps are under way to make repayment of fifth instalment in July or in August, 1980.

(b) There are no instructions of the Government to credit amount of the Dearness Allowance from 1-9-75 to 30-6-76 in the G.P. Fund account of the employees. However, these instructions relate to the arrears of Additional Dearness Allowance for the period 1-10-74 to 31-8-75. This work has already been completed.

(c) This has been done in the case of large number of employees. However, the latest position is being as-

certained from all the Drawing and Disbursing Officers.

(d) The accounts are being maintained completely and correctly and they are always available for inspection by the officials keen to know about it. The amount of new account credited to the G.P. Fund Account of the individuals, alongwith interest thereon is reflected in the annual statement of G.P. Fund issued by the Zonal Accounts Officer. Regarding first and second instalments of new account, the position is being verified from all the Drawing and Disbursing Officers.

(e) The operation of the Scheme is being implemented despite certain difficulties and limitations. For instance, this is an additional work for the D.D.Os; the work of reconciliation which is to be completed every year by each D.D.O., is time consuming owing to movement of officers/officials on transfer; and the new incumbent posted on transfer finds it difficult to pick up the work and keep pace with all aspects of the work. However, the work is being done vigorously and it is expected to be completed by 30-9-1980.

Decline in export earning from processed fooding

6476. SHRI JANARDHANA POOJARY: Will the Minister of COMMERCE be pleased to state:

(a) whether there was a setback in export earning from processed fooding during 1979-80; and

(b) if so, processed food exported during 1978-79 and 1979-80 and the reasons for fall in exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): (a) The provisional figures in respect of export during 1979-80 indicate a set back in export earning as compared to the final figures for 1978-79. However, a clear picture will emerge on finalisation of export figures for 1979-80.